

[Shri G. M. Banatwalla]

House after giving the powers to the President will be helpless, a silent spectator. This, I submit, is not a democratic way of dealing with the thing.

My amendments are there. I do not say that you fix up the rate and the quantum here and now itself. I can understand the practical difficulties. My amendments are there to say that the exact rate and the quantum can be fixed by rules and the rules can be placed on the Table of the House and, then, we can deal with it according to the rules that we have for transacting our business.

There is a word in the Memorandum regarding Delegated Legislation and it is mentioned there that the legislation that is delegated is of an extra-ordinary nature. It is mentioned there in a corner? The whole thing has been tried to be explained away by saying that though it is extra-ordinary it is inherent in the nature of things. What does it mean by "inherent in the nature of things?" This is my main objection to the whole Bill.

13 hrs.

Clause 4 is about the leave allowances.

Then again there are Clauses about Conveyance allowances also and about the number of motor vehicles etc., that the

Governor can use. These also will be determined by order—the number of vehicles that the Governor will use. Let him use thousands of vehicles. I do not dispute that. But that again will be fixed by an order!

MR. DEPUTY SPEAKER: Are you concluding?

SHRI G. M. BANATWALLA: I have several amendments to explain.

MR. DEPUTY SPEAKER: You can continue tomorrow.

18.01 hrs.

BUSINESS ADVISORY

THIRTY-THIRD REPORT

THE MINISTER OF PARLIAMEN-  
 TARY AFFAIRS AND WORKS AND  
 HOUSING (SHRI BHIHMA NARAIN  
 SINGH): Sir, with your permission I beg  
 to present the Thirty-third Report of the  
 Business Advisory Committee.

18.02 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 28, 1982/Sravana 6, 1904 (Saka).*